

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

OA. 350/01735/2015

Date of Order: 22.06.2016

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member

Palash Sarkar & Anr.
Vs.
C.P.W.D.

For the Applicant : Mr. C. Sinha, Counsel
Mr. D. Kundu, Counsel

For the Respondents : Ms. D. Nag, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:-

Heard both.

2. Learned counsel for respondents submit at the bar that Shri Subhasish Dutta who scored 46 alike the present applicant was given preference on the basis of the date of death of the employee. But this practice was already deprecated by this Tribunal earlier in the order passed in the first OA.
3. However, learned counsel for respondents submits that since the Group 'D' posts have been abolished and now they come under the present MTS category, the applicant will be considered under suitable MTS category for which preparations are afoot and orders shall be issued shortly.
4. Accordingly, the OA is disposed of with a direction upon the respondents to pass an appropriate order in favour of the applicant against a post in MTS category, as assured by the learned counsel for respondents. No costs.

(Bidisha Banerjee)
Member (J)

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